GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1990 ANSWERED ON:09.03.2010 CYBER CRIME Rawat Shri Ashok Kumar;Yadav Shri Ranjan Prasad

Will the Minister of HOME AFFAIRS be pleased to state:

(a) Whether there is an upsurge in the instances of cyber crimes in the country in the recent past; and

(b) if so, the number of persons arrested for such crimes during each of the last three years and the action taken thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

(a)& (b): According to the information complied by the National Crime Records Bureau (NCRB), a total of 142, 217 and 288 cases under the Information Technology (IT) Act and 311, 339 and 176 cases under various sections of the Indian Penal Code(IPC) related to cyber crime were reported in the country during the years 2006 to 2008 respectively. A total of 154, 154 and 178 persons were arrested for crimes under the IT Act and 411, 429 and 195 persons were arrested under various sections of IPC related to cyber crime during the years 2006 to 2008 respectively.

'Police' and 'Public Order' are State subjects under the Seventh schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge to the State Governments/UT Administrations to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.